

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/2754/2021**

This the 16th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Sanjeeda Gowhar aged 43 years, W/o Late Tanveer Ahmad Ashai, R/o Ashai Manzil, M.E.T. Lane Baghat Barzulla Srinagar.

.....Applicant

(Advocate:- Mr. Mir Suhail-Not Present)

**Versus**

1. State of Jammu & Kashmir through Commissioner Secretary to Govt, Cooperative Department, Civil Sectt. Srinagar/Jammu.
2. Managing Director, JAKFED, J&K Jammu/Srinagar.
3. Dy. General Manager, JAKFED, Srinagar.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. It has been submitted by the learned D.A.G. that since the respondent J&K Cooperative Supply and Marketing Federation Limited (JAKFED) has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the JAKFED under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the JAKFED.



2. Since, this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to place before the Hon'ble Bench for further orders.



3. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 30.04.2021.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**